

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR SH. S.P.S. LALER

Criminal Appeal No(s). 989/2019

VEEREY & ANR.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

Date : 06-05-2022 This appeal was called on for hearing today.

For Appellant(s) Mr. Raman Yadav, Adv.
Mr. Syed Mehdi Imam, AOR

For Respondent(s) Mr. Vishnu Shankar Jain, AOR

UPON hearing the counsel through Video Conference, the Court made the following

O R D E R

Sole respondent is duly represented.

As per Order XX, Rule-5 (3) of Supreme Court (Amendment) Rule, 2019, this matter neither involves sentence of life imprisonment/ death penalty nor the Hon'ble Court has asked for requisitioning of Original Records of court below. Therefore, records are not required to be requisitioned from the concerned courts.

Four weeks time is granted to the counsel for appearing parties to file additional documents, if any.

After expiry of said period, matter be processed for listing before the Hon'ble Court, as per the rules.

S.P.S. LALER
Registrar